



2026:AHC:180758

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30382 of 2026

Dolly

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Jalaj Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Jalaj Singh, learned counsel for the applicant and Sri Shatrughan Yadav, learned AGA for the State-respondent.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 86 of 2026, under Sections 103(1), 238, 127(2), 3(5) BNS, Police Station Binwar, District Hamirpur (S.T. No. 493 of 2026), during pendency of the trial in the court below.
3. Learned counsel for the applicant submitted that however applicant is named in the FIR alongwith two others but she is wife of the younger brother of the deceased and she is innocent.
4. He further submitted that actually on the date of incident dispute arose between father and son and it reflects, at the time of incident father of the deceased was under intoxication and he strangled the deceased and even this fact is evident from the statement of the wife of the deceased which has been annexed alongwith the instant bail application.
5. He further submitted that as dispute of the deceased was pending with his family members including his younger brother and applicant is wife of his younger brother therefore, applicant has also been made accused in the present matter.
6. He further submitted that even from the entire material available on record co-accused Brijesh Singh Chandel, father of the deceased appears to be prime accused.

7. He further submitted that applicant is lady and she is having no previous criminal history and she is in jail in the present matter since 12.6.2026.

8. Per contra, learned AGA opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. However, in the present matter applicant is in jail only since June, 2026 but she is wife of the younger brother of the deceased and from the statement of the informant who is wife of the deceased it reflects, father of the deceased i.e. co-accused Brijesh Singh Chandel was the principal accused who committed the murder of his son.

11. Further, even applicant is lady and she is having no previous criminal history to her credit.

12. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant-**Dolly**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts

brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 31, 2026
Ankita

(Sameer Jain,J.)